

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

आयकर अपील सं. / ITA No.319/PUN/2020

निर्धारण वर्ष / Assessment Year : 2014-15

Sanjay Tatyasaheb Kadam, J 504, Madhuvanti, Nanded City, Sinhagad Road, Pune 411 041 Maharashtra PAN : AUFPK8445A	Vs.	ITO, Ward-13(5), Pune
(Appellant)		(Respondent)

Appellant by None
Respondent by Shri M.G. Jasnani

Date of hearing 03-02-2022
Date of pronouncement 03-02-2022

आदेश / ORDER

PER R.S.SYAL, VP :

This appeal by the assessee is directed against the order passed by the CIT(A)-13, Pune on 13-12-2019 in relation to the assessment year 2014-15.

2. Before me, the assessee has filed letter dated Nil seeking permission to withdraw the appeal as the assessee had received Form No.3 under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter reads as under :

“I wish to inform that, I have received Certificate u/s.5(1) of the Direct Tax Vivad Se Vishwas Scheme Act 2020 in Form No.3 issued by Hon. Pr. CIT-4 for the A.Y. 2014-15. Copy of Form No.3 issued by Hon. PCIT-4, Pune is enclosed herewith for your kind perusal.

Looking to the above said facts and circumstances, I request your honour kindly grant the permission for withdrawal of above referred appeal.”

3. On perusal of the above letter and having no objection from the side of ld. DR, I allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 03rd February, 2022.

Sd/-
(R.S.SYAL)
उपाध्यक्ष/ VICE PRESIDENT

पुणे Pune; दिनांक Dated : 03rd February, 2022
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-13, Pune
4. The Pr. CIT-4, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "SMC"
/ DR 'SMC', ITAT, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,**// True Copy //**Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	03-02-2022	Sr.PS
2.	Draft placed before author	03-02-2022	Sr.PS
3.	Draft proposed & placed before the second member	--	JM
4.	Draft discussed/approved by Second Member.	--	JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		